

CENTRAL ADMINISTRATIVE TRIBUNAL
MANGALORE BENCH

Second Floor,
Commercial Complex,
Inniranagar,
BANGALORE- 560 038.

Dated: 7 OCT 1994

APPLICATION NO: 1588 of 1994

APPLICANTS:- Mr. Mohammed Barakulla
v/s.

RESPONDENTS:- Secretary, Ministry of Railways, New Delhi
and Others.

To.

- 1 Sri M. S. Chandrammu,
Advocate no. 27, 1st floor,
First main Road,
Chandrashekhar Complex,
Gandhinagar, BANGALORE-9.
- 2 Sri A.N. Venugopala Gowda,
Advocate, no 8/2, upstairs,
R.V. Road, BANGALORE-4.
- 3 Sri M. S. Padmarajiah
Fr C.G.S.C. High Court Bldg,
BANGALORE-1

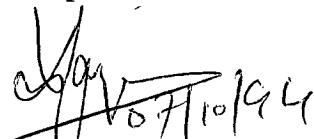
Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 04-10-94

Issued on

7/10/94 


for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NO. 1588/1994

DATED THIS THE FOURTH DAY OF OCTOBER, 1994

Mr. T.V. Ramanan, Member (A)

Mr. Mohammed Barakulla
S/o. Abdul Majeed, aged about
66 years was working as Guard
passenger
No. EE 1137, Southern Railways
Yelahanka SBC, Bangalore (now
retired from service) and residing
at No. 41, Sirsi Road, Chamarajpet
Bangalore-18.

..... Applicant

(Mr. M.S. Anandaramu, Advocate)

vs.

1. The Union of India, represented
by its Secretary
Ministry of Railways, Rail Bhavan
New Delhi.

2. The Chairman, Railway Board
Rail Bhavan, New Delhi.

3. The General Manager
Southern Railways
Park Town, Madras.

4. The Divisional personnel
Officer, Southern Railways
SBC, Bangalore.

..... Respondents

(Mr. A.N. Venugopal, Standing Counsel
for Railways)

O R D E R

(Mr. T.V. Ramanan, Member(A))

Heard the learned counsel for the applicant
Shri M.S. Padmarajaiah
and also Senior Central Government Standing Counsel/for

Shri A.N. Venugopal, Standing Counsel for the respondents.

Shri Venugopal is permitted to file his memo of appearance
in 2 weeks time. Admit.



2. It is not possible to provide the relief sought by the applicant in terms of the decision of the Full Bench of this Tribunal in O.A. Nos. 395 to 403/1991 (C.R. Rangadhamaiyah & Others vs. Chairman, Railway Board & Others) because the Supreme Court has stayed the operation of the judgement of the Full Bench. In such circumstances, it is made clear that the rights of the applicant will stand regulated in the light of the pronouncement that the Supreme Court may make in the SLP pending before it.

3. With the above observations, this application stands disposed of finally. No costs.

Scd
(T.V. RAMANAN)
MEMBER(A)

11/10/94
11/10/94

Secretary
Administrative Tribunal
Bangalore Bench
Bangalore

